

(11)

In the Central Administrative Tribunal, Hyderabad Bench
Hyderabad.

OA 311/95

Between

A. Baba Sankara Rao

Applicant

And

1. General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. Senior Divisional Personnel Officer,
South Central Railway,
Vijayawada.

Respondents

Counsel for the Applicant : Shri P. Krishna Reddy

Counsel for the Respondents : Shri N.V. Ramana

Coram

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Rangarajan, Member (Admn.)

18/

To

1. The General Manager, S.C.Railway,
2. The Senior Divisional Personnel Officer,
S.C.Rly, Vijayawada.
3. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

o. Received
on 13/3/95
at 11.50 AM
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AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

JUDGEMENT

Heard shri P. Krishna Reddy, learned counsel for the applicant and also Shri N.V. Ramana, learned counsel for the Respondents.

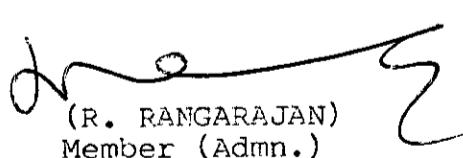
2. The order No. B/P.676/III/C&W/AG/Vol. III dated 19-1-95 whereby the applicant was transferred from Guntur to Narsapur is challenged in this OA

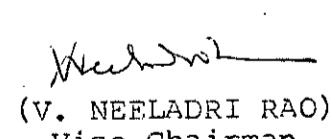
3. It is stated that the said order of transfer from 25-1-95. It is also submitted for the applicant that as he requires medical facilities which are available in the Divl. Railway hospital at Vijayawada, he had to forego the promotion which was offered to him in April, 1994 and as he still requires treatment, he submitted representation dated 11-2-95 seeking retention at Guntur.

4. In the circumstances referred to, it is just and proper to dispose this OA even at the admission stage as under:

R2 has to dispose the representation dated 11-2-95 of the applicant by 31-3-95. If the applicant is going to be aggrieved by the ultimate order passed by R2, he is free to move this Tribunal under Section 19 of the A.T act. If the leave applied for by the applicant expires even before 31-3-95, he is free to apply for extension of leave. The OA is ordered accordingly. No costs.

The office has to communicate a copy of this order to R2 by 13-3-95.

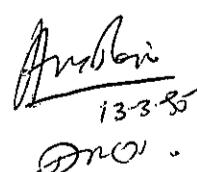

(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated the 9th March, 1995

Open court dictation

NS


13-3-95
Ambedkar
DNO

13/3/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 9 - 3 - 1995

ORDER/JUDGEMENT:

M.A./R.A/C.A.No.

in

O.A.No.

311/95

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

PVM

No Separate COPY

